

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.602
Company Appeal 88/252/ND/2022

IN THE MATTER OF:

M/s. Namahte Hospitality Pvt. Ltd.

...APPELLANT

Vs

ROC

...RESPONDENT

Section
U/s 252

Order delivered on 08.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant
For the RoC
For the IT Department

:Adv Gursat Singh
:Adv. Jyoti Khurana
:Mr. Parth Semwal and Mr. Abhishek
Maratha, Standing Counsels

ORDER

Heard the Ld. Counsel on behalf of the Appellant. Proxy Counsel on behalf of RoC is present and submitted that subject to filing of statutory reports, they have no objection if the company's name is restored. Ld. Counsel on behalf of Income Tax Department is present and submitted that they have filed their report and they have no objection if the company's name is restored. Order in the matter is **reserved**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)